RAJYA SABHA

Working Group to suggest formulation of new legislations and to suggest proposals to amend the existing legislations relating to consumer protection

- (i) To identify the needs of the Consumers with regard to various Acts and consider whether those needs can be met by suitable amendments in existing Acts.
- (ii) To suggest whether one or more new Acts are required for the above.
- (iii) To draft the proposed new Acts; Product Liability Act; Unfair Terms of Contract Act; Builders Licensing Board Act; Whistle Blowers Protection Act and amendments.
- (iv) To suggest the concerned administrative Ministry/Dept. who will deal with the proposed new Acts.
- (v) To make suggestions for legislations to protect the interest of consumers in other areas by either amending existing Acts or formulations of New Acts.

Making Sugar Industry a Priority Lending sector

1075. SHRI EKANATH K. THAKUR: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether sugar industry including the sugar co-operative industry of Maharashtra has been pressing a proposal to make the sugar industry eligible for priority sector lending by the commercial banks; and

(b) if so, what decision has since been taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (DR. AKHILESH PRASAD SINGH): (a) Yes, Sir.

(b) No decision has been taken in this regard.

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